

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 161 of 2017 (SZ)

Applicant(s)
Pudhucherry Environment
Protection Association,
Rep. by its Honorary President,
Kodambakkam

Vs. Respondent(s)
The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SIPCOT Industrial Complex,
Cuddalore and another.

Legal Practitioners for Applicant(s)
M/s. A.Yogeshwaran
Neha Miriam Kurian

Legal practitioners for respondent(s)
Mrs.H. Yasmeen Ali for R1

Note of the Registry	Orders of the Tribunal
Order No. 3	<p>Date: 27th July, 2017</p> <p>Heard the learned counsel appearing for the applicant. Issue notice to the respondents.</p> <p>Mrs.H. Yasmeen Ali, the learned counsel takes notice for respondent No. 1 and waive service of notice.</p> <p>The applicant to furnish copy of the application with annexures to the learned counsel appearing for respondent No.1 within 2 days.</p> <p>Let the reply be filed by respondent No.1 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.</p> <p>Notice to respondent No.2 by Registered Post with</p>

acknowledgement due and dasthi.

The District Environmental Engineer, Tamil Nadu is directed to inspect the 2nd respondent industry and if the industry is operating without the required Consent to Establish and Operate, steps shall be immediately taken to close the industry.

List the matter on 28.08.2017.

.....J.M.
(Justice M.S. Nambiar)

